Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the NC-V Meeting held on 06.11.2008

The Meeting No. 32/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.11.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 33/84-ALC3/2008 **MEETING DATE**: 06.11.2008 MEETING NUMBER

Online agenda cases

	Case No.:1/33/84-ALC3/2008	1 3	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Deferred
$\Big\ _1$	HQ File :01/84/050/00352/AM09/	1	Lic.No/Date:0210118753 22.10.2008	Defer Date:04.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 04.12.2008.

	Case No.:2/33/84-ALC3/2008	-	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Deferred
$\ _2$	HQ File :01/84/050/00353/AM09/		Lic.No/Date:0210118793 22.10.2008	Defer Date:04.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 04.12.2008.

Case No.:3/33/84-ALC3/2008		Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Approved
HQ File :01/84/050/00354/AM09/		Lic.No/Date:0410099436 23.10.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by

allowing 10% wastage on item of import i.e as applied for by the firm as detailed below: -

Export Product	Export Qty.	Import item	Qty. allowed
Cashmere Knitwear	3000 Kgs	Yarn of fine animal hair of	3300 Kgs
		Cashmere (Carded).	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/33/	/84-ALC3/2008	, ,	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Rejected
HQ File :01/84/0	050/00355/AM09/		Lic.No/Date:0410099437 23.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Further, copy of application has also not been received. In view of this, Committee was constrained to reject the case ab-initio without examination.

RLA may take suitable consequential action accordingly.

		- 11-05 - 111-11-11-11-11-11-11-11-11-11-11-11-	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Deferred
₅	HQ File :01/84/050/00356/AM09/		Lic.No/Date:0210118973 24.10.2008	Defer Date:04.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 04.12.2008.

	Case No.:6/33/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Deferred
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||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that|| copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 04.12.2008.

Case No.:7/33/84-ALC3/2008	-	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Approved
HQ File :01/84/050/00358/AM09/		Lic.No/Date:0410099570 29.10.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

Expor	rt Produ	<u>ct</u>	Export	Import item	Qty. allowed
			Qty.		Q.y. a
PP	spun	bonded	48 MT	Polypropylene granules	50.4 MT
nonwoven fabric					

The description of import item may be amended to read as "Polypropylene granules". The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: APPAREL MERCHANDISING CO.	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Rejected
HQ File :01/84/050/00359/AM09/		Lic.No/Date:0510230066 29.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Further, copy of application has also not been received. In view of this, Committee was constrained to reject the case ab-initio

without examination.

RLA may take suitable consequential action accordingly.

	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Approved
HQ File :01/84/050/00360/AM09/		Lic.No/Date:3510024998 30.10.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 1% wastage on item of import as detailed below: -

Export Product	Export	Import item	Qty. allowed
	Qty.		
100% cotton	6545.85	Medical grade paper, PE	6611.3 Kgs
bleached swabs	Kgs	40/30 GSM single colour	
packed with medical		print	
grade paper, PE			
40/30 GSM single			
colour			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/33/84-ALC3/2008	3	Meet No/Date:32/84-ALC3/2008 06.11.2008	Status: Deferred
HO File :01/84/050/00361/AM09/	RLA File :10/24/040/00096/AM09/	Lic.No/Date:1010031410	Defer

$\ _{10}$		31.10.2008	Date:27.11.2008
	Decision: The Committee consider	ed the case as per agenda alongwith other relevant pape	ers and observed that
	report of team of Norms Committee	e, who visited the unit is under preparation. It was there	fore decided to defer
	the case for re-listing on 27.11.2008		

Manual agenda cases

Case No.440	M/s Colour Lines Incorporated, Bangalore
NC32/09 dt. 06.11.2008	F.NO.1/84/162/131/AM08-DES-V
Ratification of input outpu	t norms in respect of Advance Authorization
No.0710038241 dt. 01.06.20	06 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the relevant details pertaining to this case to DC (MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 20.11.2008.

Case No. 441	Reference received from Special Economic Zone (SEZ), Noida in respect of M/s Rugs India(100% EOU) (A unit of M/s Riviera Home Furnishings Pvt. Ltd.)
NC 32/09 dt. 06.11.2008	F.No. 01/84/162/311/AM-09/DES-V
Fixation of input output norms for Bath Mats Bedding and other home furnishing.	

Decision: The Committee considered the case as per agenda and observed that based on the consumption data of raw materials for last six months (from Sept., 2007 to February, 2008) duly certified by Central Excise Department & Chartered Engineer for the manufacture of dyed Bath Mats in various shapes from cotton yarn, Nylon yarn PP backing cloth, Wet latex in respect of Ms Rugs India (100% EOU), O/o DC (MSME) have sent their written comments vide their U.O NO. 37(5)/56/2008-09/Hosy. dated 06.11.2008. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to fix the input output norms for Bath Mats, Bedding and other home furnishing in respect of Ms Rugs India (100% EOU) as per written comments of DC (MSME) conveyed vide their U.O dated 06.11.2008 as detailed below: -

Export Product	Import Item	Qty. allowed	Net contents to be
			accounted for in

			export product
Bathmats coated	Cotton yarn/Nylon yarn	0.758 Kgs./Kg	0.600 Kgs.
with Latex/Rubber	Backing cloth (PP/Cotton)	0.061 Kgs./Kg	0.050 Kgs.
backing (square	Liquid Latex Compound	0.617 Kgs./Kg	0.350 Kgs.
pieces)	(Dry content 65-70%)		
	Reactive/Direct Dyes	0.0013 Kgs./Kg	
	Chemical (Actic acid,	0.170 Kgs./Kg	
	caustic soda, hydrogen		
	peroxide, softner, Invatex		
	LD, etc		
Bathmats coated	Cotton yarn/Nylon yarn	0.885 Kgs./Kg	0.600 Kgs.
with Latex/Rubber	Backing cloth (PP/Cotton)	0.069 Kgs./Kg	0.050 Kgs.
backing (Contour	Liquid Latex Compound	0.746 Kgs./Kg	0.350 Kgs.
pieces)	(Dry content 65-70%)		
	Reactive/Direct Dyes	0.0013 Kgs./Kg	
	Chemical (Actic acid,	0.170 Kgs./Kg	
	caustic soda, hydrogen		
	peroxide, softner, Invatex		
	LD, etc		
Bathmats coated	Cotton yarn/Nylon yarn	0.834 Kgs./Kg	0.573 Kgs.
with Latex/Rubber	Backing cloth (PP/Cotton)	0.072 Kgs./Kg	0.053 Kgs.
backing (Round	Liquid Latex Compound	0.798 Kgs./Kg	0.374 Kgs.
pieces with round	(Dry content 65-70%)		
corner)	Reactive/Direct Dyes	0.0013 Kgs./Kg	
	Chemical (Actic acid,	0.170 Kgs./Kg	
	caustic soda, hydrogen		
	peroxide, softner, Invatex		
	LD, etc		
Bathmats with spray	Cotton yarn/Nylon yarn	0.765 Kgs./Kg	0.666 Kgs.
Latex/Rubber	Cotton Backing cloth	0.370 Kgs./Kg	0.314 Kgs.
backing (square	Liquid Latex Compound	0.036 Kgs./Kg	0.020 Kgs.

pieces)	(Dry content 65-70%)		
	Reactive/Direct Dyes	0.0013 Kgs./Kg	
	Chemical (Actic acid, caustic soda, hydrogen peroxide, softner, Invatex LD, etc	0.170 Kgs./Kg	
Bathmats with spray	Bath Mats ready for dyeing	1.040 Kgs./Kg	1.000 Kgs.
Latex/Rubber backing (square	Liquid Latex Compound (Dry content 65-70%)	0.036 Kgs./Kg	0.020 Kgs.
pieces)	Reactive/Direct Dyes	0.0013 Kgs./Kg	
	Chemical (Actic acid, caustic soda, hydrogen peroxide, softner, Invatex LD, etc	0.170 Kgs./Kg	

O/o Development Commissioner, Noida, Special Economic Zone may be informed accordingly for taking necessary action. Firm may also be informed accordingly.

Case No.442	M/s Jaya Shree Textiles (a unit of Aditya Birla Nuvo
	Ltd.)
NC32/09 dt. 06.11.2008	F.NO.1/84/162/137/AM09-DES-V
Fixation of standard input output norms for Auto cone spliced flax/linen yarn	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). Hence, it was decided to await comments from them and defer the case for relisting on 27.11.2008.

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